

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**OA No. 061/963/2020**

This the 16<sup>th</sup> day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**



Anderjeet Kumar, S/o Sh. Sewa Ram, R/o Baigram Tehsil, Drabshalla, District Kishtwar, UT of Jammu and Kashmir.

.....Applicant  
(Advocate: Mr. Shubham Jain)

**Versus**

1. Jammu and Kashmir Service Selection Board through its Chairman, at ZUM ZUM BUILDING, RAMBAGH, KASHMIR.  
Also at:- SEHKARI BHAWAN, RAIL HEAD, JAMMU.
2. Chairman, Service Selection Board.
3. Secretary, Service, Selection Board.

.....Respondents  
(Advocate: Mr. Sudesh Magotra, DAG)

**O R D E R [O R A L]**

**By Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

During the course of arguments, learned counsel for the applicant submitted that he will be satisfied if a direction is given to respondents /competent authority to consider and decide the representation of the applicant within a stipulated period of time.

2. Looking to the limited prayer made by learned counsel for the applicant, O.A. is disposed of with a direction to the respondents/competent authority to

consider and decide the representation of the applicants by passing a reasoned and speaking order in accordance with rules, particularly on limitation, within a period of two weeks from the date of communication of certified copy of this order, with intimation to the applicant.

3. It is made clear that we have not entered into the merits of the case. No costs.



**(MOHD. JAMSHED)**  
Member (A)  
*Piyush/-*

**(RAKESH SAGAR JAIN)**  
MEMBER (J)